

[Translation]

(b) the details of the percentage in each state ?

Forest Land

2220. SHRI HANSRAJ AHIR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ):(a) Legally recorded forest area works out to 23.28% of the total geographical area of the country.

(a) the percentage of total land is reserved as forest land to maintain ecological balance ; and

(b) A Statement is annexed.

Statement

Geographical Area, Recorded Forest Area and Percentage of Recorded Forest to Geographical Area of Various States/UTs of India (sq km)

Sl. No.	States/UTs	Geog. Area	Recorded & Forest area	% of Reco. Forest to Geog. area
1	2	3	4	5
1.	Andhra Pradesh	275068	63814	23.20
2.	Arunachal Pradesh	83621	51540	61.64
3.	Assam	78438	30708	39.15
4.	Bihar	173877	29226	16.81
5.	Delhi	1483	42	2.83
6.	Goa, Daman & Diu	3814	1424	37.34
7.	Gujarat	196024	19393	9.89
8.	Haryana	44212	1673	3.78
9.	Himachal Pradesh	55673	35407	63.69
10.	Jammu & Kashmir	222235	20182	9.08
11.	Karnataka	191791	38724	20.19
12.	Kerala	38863	11221	28.87
13.	Madhya Pradesh	443446	154497	34.84
14.	Maharashtra	307690	63842	20.75
15.	Manipur	22327	15154	67.87
16.	Meghalaya	22429	9496	42.34
17.	Mizoram	21081	15935	75.59
18.	Nagaland	16579	8629	52.04
19.	Orissa	155707	57184	36.73

1	2	3	4	5
20.	Punjab	50362	2901	5.76
21.	Rajasthan	342239	31700	9.26
22.	Sikkim	7096	2650	37.34
23.	Tamil Nadu	130058	22628	17.40
24.	Tripura	10486	6292	60.01
25.	Uttar Pradesh	294411	51663	17.54
26.	West Bengal	88752	11879	13.38
27.	Andaman & Nicobar Islands	8249	7171	86.93
28.	Chandigarh	114	31	27.19
29.	Dadra & Nagar Haveli	491	203	41.34
30.	Lakshdweep	32	-	-
31.	Pondicherry	493	-	-
Total		3287263	765210	23.28

[English]

Protection to Policemen

2221. SHRI K.P. SINGH DEO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have a proposal to amend the existing laws to give due protection to the honest and efficient policemen ; and

(b) if so, the steps taken in this direction ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) The existing laws as well as instructions do provide protection to the honest and efficient policemen. The review of the existing laws and instructions is a continuous process.

Banned Pesticides and its Uses in Agriculture

2222. DR. KRUPASINDHU BHOI : Will the Minister of AGRICULTURE be pleased to state :

(a) the details of brand names of pesticides on which global ban has been imposed ;

(b) whether some of those pesticides still in use in the country ;

(c) if so, the reasons therefor ; and

(d) the steps taken to phase-out those banned pesticides to implement the integrated pest management programme expeditiously and to train the farmers adequately on the use of the pesticides ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) and (b) Under the Insecticides Act., 1968, the Government registers the pesticides for use in the country by their common names. Any registered pesticides may be marketed under a number of different brand names in the country. The list of the common names of the pesticides which are banned/severely restricted in some other countries of the world but still in use in the country is given in the attached Statement - I.

(c) The main reasons for continued use of such pesticides are :

- (i) Non-availability of safer/cheaper substitutes,
- (ii) To deal with specific pests and diseases situation,
- (iii) More rapid degradation and less persistence of some pesticides in Indian environmental condition compared to the countries in temperate Zones.

(d) (i) The Government keeps on reviewing through the Registration committee or specially constituted Experts